



2023:PHHC: 134335

215 **IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

CRM-M-46067-2023
Date of decision: 16.10.2023

Ashish Kapoor ...Petitioner

Versus

State of Punjab ...Respondent

CORAM: HON'BLE MR. JUSTICE ANOOP CHITKARA

Present: Mr. Bipan Ghai, Sr. Advocate with
Mr. Nikhil Ghai, Advocate for the petitioner(s).

Mr. Shiva Khurmi, AAG, Punjab.

ANOOP CHITKARA, J.

FIR No.	Dated	Police Station	Sections
21	30.05.2023	Vigilance Bureau, Phase-1, District SAS Nagar, Mohali	13(1)(b) r/w 13(2) of Prevention of Corruption Act, 1988 and 120-B IPC

1. The petitioner incarcerated arrest in the FIR captioned above, had come up before this Court under Section 439 CrPC seeking regular bail.
2. Vide order dated 26.09.2023, the petitioner was granted interim protection by this Court.
3. Petitioner's counsel submits that the petitioner has voluntarily complied with the order dated 26.09.2023 and handed over his affidavit declaring all assets alongwith his spouse to the State counsel.
4. Petitioner's counsel on instructions declare that they shall not take handing over the affidavit to the State counsel declaring all their assets as self-incriminating circumstance or violative of Article 20 of the Constitution of India.
5. Counsel for the State has not opposed the contention of petition's counsel.
6. Given above, petition is allowed and interim order dated 26.09.2023, is made absolute. Pending applications if any, stand disposed of.

(ANOOP CHITKARA)
JUDGE

16.10.2023
sonia arora

Whether speaking/reasoned: Yes
Whether reportable: No.